

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 112(ND)15**  
**CA. NO.**

**CORAM:**

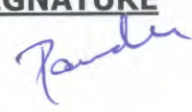


**PRESENT: SH. S.K. MOHAPATRA**  
**HON'BLE MEMBER (T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.03.2017**

**NAME OF THE COMPANY:** M/s. Mr. Sandeep Madan & ors. V/s. M/s. Brys Projects Pvt. Ltd. & ors.

**SECTION OF THE COMPANIES ACT: 397/398**

<b>S.NO</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1	Parvinder Singh	Adv	for Respondent [Rakesh Project]	
2	Pradyotkumar Adv	Adv	for Resp 5 & 6	
3	ASHUTOSH Gupta	adv.	for Res. 2	

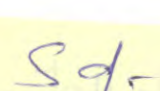
**ORDER**

Amended Memo of Parties has been filed by the Petitioner.

2. Ld. counsel for the Respondents submits that he has taken steps for withdrawal of his vakalatnama. It would be expedient to issue fresh notice to the respondents returnable on 29.03.2017.

3. Ld. counsel for the Petitioner submits that the pleadings in CP No. 111/15 be read as his reply to CP No.112/15.

  
[ S.K. MOHAPATRA ]  
MEMER [T]

  
[ INA MALHOTRA ]  
MEMBER [JUDICIAL]